also especially to retain the reservation provision existed previously in the now privatized PSUs;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) No, Sir. There is no relationship between disinvestment and the level of employment.

(b) to (d) The Government has not taken any decision so far on the subject of enactment of legislation for reservation to Scheduled Castes, Scheduled Tribes and Other Backward Classes in the Private Sector.

Nomadic Communities

- 1620. SHRI EKANATH K. THAKUR: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether it is a fact that inspite of knowing that roughly seven per cent of the country's population is nomadic, most of the nomadic communities do not even have voting rights; and
- (b) if so, the steps Government propose to take to improve the conditions of the nomadic tribes?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI F.S. KULASTE): (a) No, Sir.

(b) Does not arise.

Funds to Manipur under TSP

- 1621. SHRI RISHANG KEISHING: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) the details of the funds released during the Ninth Plan for Manipur under the Tribal Sub-Plan;
- (b) whether Government release fund on the basis of clear cut work programme;

- (c) in what way Government ensure proper implementation of the work programme and utilization of funds; and
 - (d) the date of release of the said funds, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI F.S. KULASTE): (a) A statement is enclosed *[See below]*.

- (b) Yes, Sir.
- (c) For ensuring proper implementation of the work programme and utilization of funds, the following measures are taken:—
 - (i) Utilisation Certificates are insisted upon as pre-requisite for further release of funds;
 - (ii) Periodic progress reports regarding the status of implementation of schemes are obtained.
 - (iii) Central Government Officers undertake on the spot visits to the States/UTs for ascertaining the progress of implementation of schemes.
 - (iv) Meetings/conferences are convened at the Central level with State Secretaries of Tribal Welfare Departments to ensure timely submission of proposals, speed up implementation of schemes, and review physical & financial progress.
 - (v) At the State/field level, the agencies likeTribal Advisor Council, Project Implementation Committees of ITDP's and Panchayat Samities also monitor timely spending of funds and effective implementation of schemes.
 - (vi) To avoid delays in disbursement of funds by the State Plan/Finance and Tribal Welfare Departments to the line departments/implementing agencies, the guidelines for allocation and utilization of SCA to TSP has since been revised with the provision of ITDA/ITDP-wise earmarking of SCA funds. It has been provided in the guidelines that all States/UTs should ensure that assessment of actual programmes/schemes implemented under TSP on the

socio-economic condition of the tribal covered under ITDPs, MADAs, Clusters, PTGs, as the case may be, should specifically be undertaken.

(d) Funds under the various schemes of this Ministry are released on the basis of the proposals received from the State/UT Governments, which is an ongoing process. The schemes are implemented by various divisions of the Ministry and such data is not being maintained centrally.

Statement Details of the funds released during the Ninth Plan for Manipur under the Tribal Sub Plan

(Rs. in Lakh) 1997-98 '1998-99 1999-2000 200001 2001-02 St Schemes/Programmes No. 950.00 779.52 608.65 608.65 761.96 1. Special Central Assistance to Tribal Sub-Plan 123.00 69.00 92.41 650.00 230.00 2 Grant Under Article 275(1) on the Constitution 3 Grant to NGOs for ST including 18.58 92.54 120.36 93.00 70.13 Coaching & Allied Scheme and award for exemplary service 4. Vocational Training Centre in 45.50 28.40 Tribal Areas 5. Educational Complex in low literacy pockets 6. Investment/Price Support to TRIFED 7. Grant-in-aid to STDCs for MFPs 8. Village Grain-Bank 9. Development of Primitive Tribal Groups — 9.94 4.65 35.74 10. Scheme of PMS, Book Bank and 475.89 672.42 665.56 737.49 Upgradation of Merit of ST Students 16.00 13.00 26.00 11. Scheme of Hostels of ST Girls and Boys

RAJYA SABHA

SI. No.	Schemes/Programmes	1997-98	1998-99	1999-2000	200001	2001-02
12.	Ashram Schools in TSP Areas	3.00	_	3.00	_	_
13.	Research Information and Mass	9.80	_	28.12	_	0.44
	Education, Tribal Festivals and					
	Total	1165.88	1463.00	1560.90	2052.95	1800.02

Jhodias for tribal status

- 1622. SHRI NANA DESHMUKH: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether Jhodias of Kashipur (Bhubaneswar) are asking for restoration of their tribal status in the matter of reservation in jobs and educational institutions;
- (b) whether the matter of restoring Jhodias' scheduled tribe status is pending with Government;
- (c) whether they have threatened to stop payment of taxes and boycott the next Lok Sabha election; and
- (d) if so, the steps being taken by Government to resolve the issue at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHR1 F.S. KULASTE): (a) and (b) Jhodias of Kashipur (Bhubaneshwar) do not appear in the list of Scheduled Tribes of Orissa. However, a proposal for inclusion of Jhodia as synonyms of Paroja at S.No. 55 has been received in this Ministry from the State Government for inclusion in the ST list. The proposal has been processed as per the approved modalities.

- (c) During the last election to the Panchayat Raj Institution, they had agitated at the District level proposing to boycott the election.
- (d) State Government as well this Ministry has no information that the Jhodias are planning to boycott the Parliament Elections.